तार : पर्यावरण
GRAM : PARYAVARAN

क्षेत्रीय कार्यालय
Regional Office

फोन एवं फैक्स : 05278-245411
Tele & Fax : 05278-245411
Email-rofaizabad@uppcb.com

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, अयोध्या
UTTAR PRADESH POLLUTION CONTROL BOARD, AYODHYA

सन्दर्भ सं0
Ref. No. : 76/OA No-456/2023/2024

दिनांक :
Dated : 19/4/2024

To,

The Registrar General,
Hon'ble National Green Tribunal,
Principal Bench,
Faridkot House, Copernicus Marg,
New Delhi- 110001

Sub: Action taken report with respect to Order dated 02.04.2024 Passed by the Hon'ble National Green Tribunal, New Delhi in Original Application No. 456/2023 Ram Rang Shukla v/s State of U.P. & Others.

Sir,

Kindly refer to the subject mentioned above. In compliance of the order dated 02.04.2024 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in Original Application No. 456/2023 Ram Rang Shukla v/s State of U.P. & Others, Please find attached herewith the additional status report on behalf of U.P. Pollution Control Board for your kind perusal and further necessary action.

Sincerely Yours,

Enclosures: As above

(Dr. T.N. Singh)
Regional Officer

CC:- CEO-6 for information as per your direction vide letter no.H09615/C-6/Sa-790/O.A. No. 456/2023/2024 dated 18/04/2024 for further necessary action.

19/4/2024

Regional Officer

* 1/17/104, Ramnagar Colony, Parikrma Marg, Ayodhya-224001

1/17/104, रामनगर कॉलोनी, परिक्रमा मार्ग, अयोध्या-224001

BEFORE

THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI

ORIGINAL APPLICATION NO- 456 OF 2023

Additional Status Report on behalf of UP Pollution Control Board in compliance to the order dated 02.04.2024 of Hon'ble National Green Tribunal, Principal Bench, New Delhi in the matter of OA No-456/2023, Ram Rang Shukla V/s State of U.P. and Ors.

1. That Hon'ble NGT, Principal Bench, Delhi, vide its order dated 02.04.2024 has issued direction regarding operation of Brick Kiln namely M/s C H Ent Bhatta, Bandhwa Chauraha, Wazirganj, Gonda (UP). Related portion of the order passed by Hon'ble Tribunal is as follows-

.....5. Additional status report addressing siting criteria and compliance status regarding compliance with consent conditions be filed by UPPCB with copies of all relevant documents by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF at least one week before the date hereby fixed.....

.....7.In the meanwhile District Magistrate, Gonda, Uttar Pradesh and Superintendent of Police, Gonda, Uttar Pradesh are directed to ensure that respondent no. 4 brick kiln does not operate till further orders to the contrary.....

2. That in compliance to the order dated 02.08.2023 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in Original Application No. 456/2023 a Joint Committee Report has been submitted by the UPPCB on 30.10.2023 vide letter no. H02434/C-6/Gen-790/OA No.456/23/2023 before Hon'ble Tribunal, New Delhi.
3. That in Compliance to the order dated 02.04.2024 of Hon'ble NGT, the Brick Kiln in questioned was inspected by officials of Regional Office, Uttar Pradesh Pollution Control Board, Ayodhya on 09.04.2024 and on the basis of facts found in the inspection as well documentary evidences present in the file, the present status of the brick kiln is as follows-
   i. That the said brick kiln was found not operational at the time of inspection.
   ii. That the laying of bricks as well as operation of the brick kiln has not been started till date of inspection.

The copy of the inspection report dated 09.04.2024 is being attached herewith as **Annexure No-1** to this report.

iii. That the officials of Regional Office, Uttar Pradesh Pollution Control Board, Ayodhya on 09.04.2024 have also verified the compliance of the recommendations of the joint committee report. The copy of the compliance status report along with photograph is being attached herewith as **Annexure No-2** to this report.

iv. That the owner of brick kiln has applied for Consent To Operate (CTO) under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974 online on Niveh Mitra portal on 05-03.2024. The copy of the CTO application is being attached herewith as **Annexure No-3** to this report.

v. That regarding disposal of the CTO application form, the said brick kiln was inspected by the officials of Regional Office, Uttar Pradesh Pollution Control Board, Ayodhya on 06.03.2024. As per recommendation of inspecting officer UPPCB, conditional CTO was issued vide Ref No-

2024789/UPPCB/Faizabad (UPPCBRO)/ CTO/ Both/ Gonda/2024 dated 23.03.2024. The copy of the inspection report dated 06.03.2024 and the copy of the CTO granted are being attached here with as **Annexure No-4** and **Annexure No-5** to this report.

vi. That in compliance of the order dated 02.04.2024 of Hon'ble NGT, the brick kiln was inspected on 09.04.2024. As per inspection report submitted in the office, the brick kiln was found closed. The brick kiln has not been started as well in the present brick kiln season. Neither the laying of kaccha bricks nor firing of the kiln has been started in the present brick kiln season.

vii. That the conditions have been imposed while granting the CTO to the brick kiln dated 23.03.2024 was also verified by the officials of Regional Office, Uttar Pradesh Pollution Control Board, Ayodhya in which most of the conditions have been compiled except the condition no- 20 has not been complied yet because the timing of conversion of the brick kiln from Natural draft to Induced draft with rectangular kiln shape and zig-zag brick setting has been extended by MoEF & CC vide Notification No. GSR

895 (E) dated 15.12.2023 from 23.02.2024 to 23.02.2025. The brick kiln in question is not located within 10 km radius of any non attainment cities. The copy of point wise compliance of the conditions imposed in the CTO dated 23.03.2024 and notification dated 15.12.2023 have been attached as **Annexure No- 6** & **Annexure No-7** to this report.

It is also pertinent to mentioned here that the condition No- 23 of the CTO dated 23.03.2024 to submit the bank guarantee of Rs. 2.0 lacs has not been complied till date. The owner of the brick kiln vide its letter dated 10.04.2024 has informed that he will submit the bank guarantee before operation of the brick kiln due to lack of money to operate the kiln and to submit the Bank Guarantee. The copy of letter dated 10.04.2024 is being attached herewith as **Annexure No- 8.**

viii. The brick kiln in question had established in the year 2011 as per documents available in the record after obtaining Consent to Establish from UPPCB vide Ref no- 3062/NOC/2011 dated 23.03.2011 based on the applicable sitting guidelines i.e. Zila Panchyat before implementation of The Uttar

Pradesh Brick Kilns (Sitting Criteria for Establishment) Rules, 2012 and thereafter obtained Consent to Operate under the Air (Prevention and Control of Pollution) Act, 1981. The copy of the Consent to Establish dated 23.03.2011 is attached here with as **Annexure No-9** to this report.

ix. In compliance to the para-7 of Hon'ble Tribunal order dated 02.04.2024, Regional Officer, Uttar Pradesh Pollution Control Board, Ayodhya vide letter dated 09.04.2024 has been sent to District Magistrate, Gonda as well as Superintendent of Police, Gonda to comply the direction issued by Hon'ble Tribunal. The copy of the letters dated 09.04.2024 have been attached herewith as **Annexure No-10** & **Annexure No-11** to this report.

The above additional status report on behalf of the Uttar Pradesh Pollution Control Board is placed before the Hon'ble National Green Tribunal for perusal and kind consideration please.

(Dr TN Singh)
Regional Officer
UP Pollution Control Board
Ayodhya

Annexure No-1

मेसर्स सी0एच0 ईट भट्ठा, **ग्राम**– बंघवा, वजीरगंज, जनपद– **गोण्डा के** विरूद्ध वायु (प्रदूषण **निवारण तथा** नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा–31ए के अन्तर्गत जारी **निर्देश के** अनुपालन **के सम्बन्ध में निरीक्षण** आख्या।

राज्य बोर्ड के पत्रांक संख्या–एच 05643/सी–6/ईट भट्ठा–177/निर्देश/ अयोध्या/2024 दिनांक 12.01.2024 को जारी निर्देश के अनुपालन में प्रश्नगत ईट भट्ठे का निरीक्षण अधोहस्ताक्षरीगण द्वारा दिनांक 09.04.2024 को किया गया। निरीक्षण के समय उद्योग प्रतिनिधि के रूप में श्री हामिद अली (प्रोपराइटर) उपस्थित थे। निरीक्षण आख्या निम्नवत् है–

01. यह कि ईट भट्ठा वर्ष, 2011 से स्थापित तथा संचालित है। स्थापनार्थ सहमति हेतु ईट भट्ठे द्वारा अनापत्ति प्रमाण पत्र इस कार्यालय के पत्र संख्या–3062/एन0ओ0सी0/2011 दिनांक 23.03.2011 द्वारा प्राप्त है।
02. ईट भट्ठे द्वारा प्रथम बार संचालनार्थ हेतु इस कार्यालय के पत्र संख्या– 3120/सहमति (वायु) आदेश/2011 दिनांक 31.03.2011 द्वारा सहमति वायु एवं पत्र संख्या– 3119/जल सहमति आदेश/2011 दिनांक 31.03.2011 द्वारा सहमति जल की अवधि दिनांक 30.09.2011 तक थी।
03. वैधता समाप्ति के पश्चात ईट भट्ठे का संचालन किया जा रहा था, जिसके कारण राज्य बोर्ड के पत्र संख्या–एच63409/सी–6/सा0–632/ईट भट्ठा/बन्दी आदेश/गोण्डा/2021 दिनांक 14.07.2021 द्वारा बन्दी आदेश निर्गत किया गया था।
04. ईट भट्ठे द्वारा उक्त बन्दी आदेश के अनुपालन में सहमति हेतु आवेदन किया गया था उक्त सहमति आवेदन के अनुपालन में कार्यालय द्वारा उद्योग के निरीक्षणोपरान्त जारी बन्दी आदेश के आधार पर राज्य बोर्ड के पत्र संख्या–एच00815/सी–6/ईट भट्ठा/177/बन्दी आदेश निक्षेप/अयोध्या/2023 दिनांक 15.09.2023 द्वारा बन्दी आदेश निक्षेपित कर दिया गया था।
05. मा0 एन0जी0टी0 में ईट भट्ठा के विरूद्ध ओ0ए0 संख्या– 456/2023 रामरंग शुक्ला व स्टेट ऑफ यू0पी0 एण्ड अदर्श योजित की गयी थी। मा0 एन0जी0टी0 द्वारा उक्त योजित संख्या के परिप्रेक्ष्य में संयुक्त समिति का गठन किया गया था। संयुक्त समिति द्वारा निर्णोपरान्त राज्य बोर्ड के पत्रांक– एच 05643/सी–6/ईट भट्ठा–177/निर्देश/ अयोध्या/2024 दिनांक 12.01.2024 द्वारा निम्नाकिंत निर्देश जारी किये गये थे–
    01. यह कि ईट भट्ठा मेसर्स सी0एच0 ईट भट्ठा, ग्राम– बंघवा, वजीरगंज, जनपद– गोण्डा को यथावत बन्द रखा जाये तथा राज्य बोर्ड से सहमति प्राप्त करके ही संचालन किया जाये।

02. यह कि ईट भट्ठा मेसर्स सी0एच0 ईंट भट्ठा, ग्राम– बंधवा, वजीरगंज, जनपद– गोण्डा द्वारा संयुक्त समिति की उपरोक्तानुसार वर्णित संस्तुतिओं का अनुपालन सुनिश्चित किया जाये।

06. प्रश्नगत ईट भट्ठे द्वारा राज्य बोर्ड के जारी आदेश अनुक्रम में सहमति प्राप्त करने हेतु आवेदन किया गया था। प्रश्नगत भट्ठे का निरीक्षण अधोहस्ताक्षरीगण द्वारा दिनांक 05.03.2024 को किया गया था तथा ईट भट्ठे के निरीक्षण में पाये गये तथ्यों के आधार पर ईट भट्ठे को सशर्त सहमति(जल/वायु) की संस्तुति के परिप्रेक्ष्य में राज्य बोर्ड के ऑनलाइन पत्रांक संख्या–204789 /UPPCB/Faizabad(UPPCBRO)/CTO/both/GONDA/2024 दिनांक 23.03.2024 द्वारा सशर्त सहमति (जल/वायु) निर्गत किया गया है।

07. मा0 एन0जी0टी0 द्वारा उक्त योजित याचिका में गठित संयुक्त समिति द्वारा की गयी संस्तुतिओं में से बिन्दु संख्या–2 से बिन्दु संख्या–6 पर अंकित संस्तुतिओं का अनुपालन कर लिया गया है। बिन्दु संख्या–1 पर की गयी संस्तुति के सम्बन्ध में अवगत कराना है कि एम0ओ0ई0एफ0 एण्ड सी0सी0 के नोटिफिकेशन संख्या–जी0एस0आर0 895(ई0) दिनांक 15.12.2023 द्वारा ब्रिक किल्न को नेचुरल ड्रफ्ट से इण्ड्यूज ड्रफ्ट टेक्नोलॉजी (जिग जैग ब्रिक सोलिंग) से बदलने से समय सीमा दिनांक 23.02.2024 से दिनांक 23.02.2025 कर दिया गया है। उक्त से पूर्व अनुपालन किये जाने की शर्त सहमति (जल/वायु) में अधिरोपित की गयी है।

08. ईट भट्ठे को पुनः निरीक्षण आज दिनांक 09.04.2024 को किया गया, जिसमें पाया गया कि ईट भट्ठे का संचालन वर्तमान तक नहीं किया गया है। ईट भट्ठा स्थल के आस–पास ईट पथाई तथा भट्ठे की फुकाई का कार्य आदि होता हुआ नहीं पाया गया।

उपरोक्त समस्त को आंकलित करते हुए यह स्पष्ट है कि ईट भट्ठे द्वारा राज्य बोर्ड द्वारा जारी निर्देश दिनांक 12.01.2024 के अनुपालन में ईट भट्ठे के संचालन हेतु सहमति प्राप्त कर ली गयी है।

उपरोक्त निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

09.04.24
(अजय सिंह)
प्रयोगशाला सहायक

9.4.24
(विनोद कुमार)
प्रयोगशाला सहायक

09/4/2024
(संतोष कुमार)
सहा0 पर्या0 अभि0

क्षेत्रीय अधिकारी महोदय,

09/04/2024

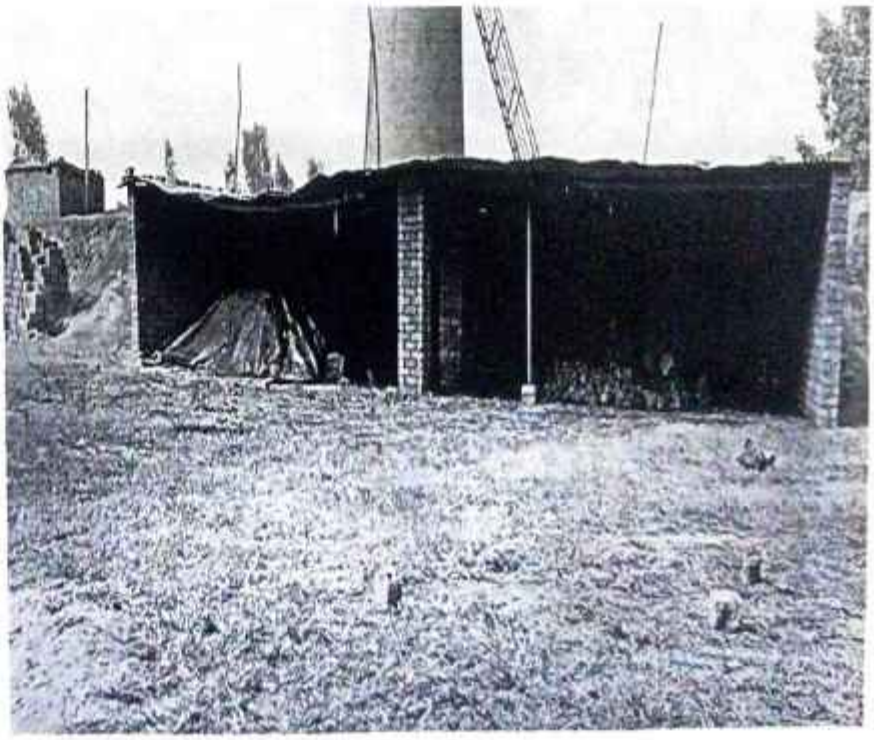
D:\Desktop\Ite AEE\Industry Inspection Report

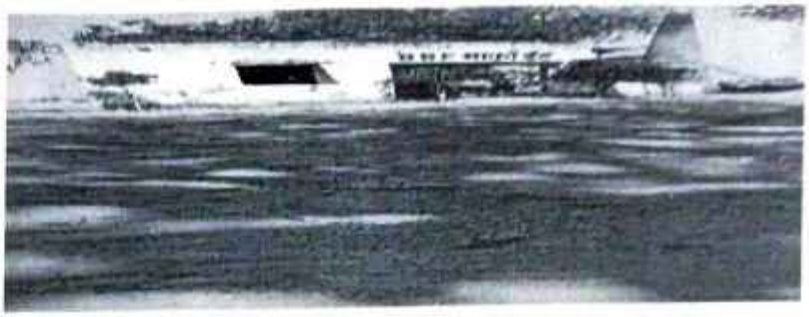
मेसर्स सी0एच0 ईट भट्ठा, ग्राम– बंधवा, वजीरगंज, जनपद– गोण्डा के संबंध में मा0 एन0जी0टी में योजित ओ0 ए0 नं0–456/2023 राम रंग शुक्ला व स्टेट ऑफ यू0पी0 एण्ड अदर्स में गठित संयुक्त समिति के निर्देशों की अनुपालन आख्या।

मेसर्स सी0एच0 ईट भट्ठा, ग्राम– बंधवा, वजीरगंज, जनपद– गोण्डा के संबंध में मा0 एन0जी0टी में योजित ओ0 ए0 नं0–456/2023 राम रंग शुक्ला व स्टेट ऑफ यू0पी0 एण्ड अदर्स में गठित संयुक्त समिति के निर्देशों की अनुपालन में निरीक्षण अधोहस्ताक्षरीगण द्वारा दिनांक 09.04.2024 को किया गया। निरीक्षण के समय उद्योग प्रतिनिधि के रूप में श्री हामिद अली (प्रोपराइटर) उपस्थित थे।

मा0 एन0जी0टी0, नई दिल्ली में योजित ओ0ए0 संख्या– 456/2023 समरंग शुक्ला व स्टेट ऑफ यू0पी0 व अन्य में पारित आदेश दिनांक 02.08.2023 के अनुपालन में गठित संयुक्त समिति द्वारा उक्त संदर्भित ईट भट्ठा का निरीक्षण दिनांक 26.08.2023 को किया गया था। उक्त संयुक्त समिति की निरीक्षण आख्या में की गयी संस्तुतिओं की अनुपालन आख्या निम्नवत् है–

क्र0सं0	संस्तुतियां	अनुपालन आख्या
01	The brick kiln should convert the kiln from Natural draft to Induced draft technology brick kiln (with rectangular kiln shape and Zig-Zag brick setting) in compliance with timeline given by MOEF&CC notification G.S.R. 143(E) dt. 22-02-2022	अवगत कराना है कि एम0ओ0ई0एफ0 एण्ड सी0सी0 के नोटिफिकेशन संख्या–जी0एस0आर0 895(ई0) दिनांक 15.12.2023 द्वारा ब्रिक किल्न को नेचुरल ड्रफ्ट से इण्ड्यूज्ड ड्राफ्ट टेक्नोलॉजी (जिग जैग ब्रिक सेटिंग) से बदलने से समय सीमा दिनांक 23.02.2024 से दिनांक 23.02.2025 कर दिया गया है। उक्त से पूर्व अनुपालन किये जाने की शर्त सहमति (जल/वायु) में अधिरोपित की गयी है।
02	The brick kiln should not be allowed to operate without upgrading Air pollution Control System and obtaining walid CCA from UPPCB.	प्रश्नगत ईट भट्ठे द्वारा राज्य बोर्ड के जारी आदेश के अनुक्रम में सहमति प्राप्त करने हेतु आवेदन किया गया था। प्रश्नगत भट्ठे का निरीक्षण अधोहस्ताक्षरीगण द्वारा दिनांक 05.03.2024 को किया गया था तथा ईट भट्ठे के निरीक्षण में पाये गये तथ्यों के आधार पर ईट भट्ठे को सशर्त सहमति(जल/वायु) की संस्तुति के परिप्रेक्ष्य में राज्य बोर्ड के ऑनलाइन पत्रांक संख्या–204789 /UPPCB/Faizabad(UPPCBRO)/CTO/both/ GONDA/2024 दिनांक 23.03.2024 द्वारा सशर्त सहमति (जल/वायु) निर्गत किया गया है।
03	The brick kiln is established on 2011 based on the applicable siting guidelines of Zila Panchayat and thereafter obtain Consent to Operate under Air(Prevention and Control of Pollution) Act, 1981.	अवगत कराना है कि उक्त ईट भट्ठे की स्थापना वर्ष 2011 में ईट भट्ठा स्थल के तत्समय लागू जिला पंचायत की उपविधियों के आधार पर अनापत्ति प्रमाण पत्र जारी करने के उपरांत की गई थी।

04	The Brick Kiln should develop proper green belt as per CCA to minimize fugitive emission & dust emission.	ईट भट्ठे द्वारा ईट भट्ठा परिसर में हरित पट्टिा विकसित की गयी है।
05	Fuel should be stored at shaded area to avoid fugitive emission. Water sprinklers are required to be deployed for control of Fugitive emission.	ईट भट्ठे में प्रयुक्त किये जाने वाला ईंधन शेड में भण्डारित किया जाता है, परन्तु फ्यूजिटिव इमीशन के सप्रेशन हेतु स्थायी जल छिडकाव की व्यवस्था स्थापित नहीं है। 

06	The Brick Kiln should have pucca road within the premises to prevent fugitive emission during vehicle movement.	निरीक्षण के दौरान मुख्य मार्ग से ईट भट्ठे तक का मार्ग खण्डजायुक्त पाया गया तथा ईट भट्ठा परिसर में चारों ओर ब्रिक सोलिंग किये जाने का कार्य प्रगति पर पाया गया। 

उपरोक्त निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

10/4/2024
(अजय सिंह)
प्रयोगशाला सहायक

10/4/2024
(विनोद कुमार)
प्रयोगशाला सहायक

10/4/2024
(संतोष कुमार)
सहा0 पर्या0 अभि0

क्षेत्रीय अधिकारी महोदय,

10/04/24

Annexure No.- 3

FORM 1
CONSOLIDATED CONSENT & AUTHORIZATION

Application for consent for discharge/continuation of discharge under section 25/26 of the Water (Prevention and Control of Pollution)Act ,1974 and for emissions/continuation of emission under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and for grant/renewal of authorisation for generation or collection or storage or transport or reception or recycling or reuse or recovery or pre-processing or co-processing or utilisation or treatment or disposal of hazardous and other waste under Hazardous and other waste (Management and Transboundary Movement) Rules 2016 read with Environment (Protection) Act 1986.

Dated
05/03/2024

From ,
C H ENT BHATTA UDYOG, VILL- BANDHWA,
WAZIRGANJ, TARABGANJ, DISTRICT-
GONDA.GONDA,271124
City:
Block:Tarabganj
District:GONDA

To ,
The Member Secretary,
U. P. Pollution Control Board,
Lucknow.

Sir,

I/We apply for Consolidated Consent to Operate and Authorization under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 noted under Environment (Protection) Act 1986 to make discharge/emission/disposal of hazardous and other waste from

HAMID ALI for a period upto 1 years

2. The annexure, appendices other particulars and plans in triplicate are attached herewith.
3. I/We further declare that the information furnished in the Annexure, appendices and plans is correct to the best of my/our knowledge.
4. I/We hereby submit that in case of change either of the point or the quantity of discharge or its quality, a fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be made
5. I /We hereby agree to submit to the Board and application for renewal of consent one month in advance of the date of expiry of the consent period
6. I/We undertake to furnish other information within one month of its being called by the Board.

Accompaniments:-

1. ADHAR CARD (Attached)
2. Balance sheet Or CA Certificate (Attached)

Yours faithfully,

Signature

Name of the applicant: HAMID ALI

Address of the Applicant: 33, RASOOLPUR, WAZIRGANJ, KARDA, GONDA

ANNEXURE TO FORM

New Outlet

NOTE:- Any applicant knowingly giving incorrect information or suppressing any information pertaining thereto shall be liable to be punished under the Act.

While filling this Annexure the applicant not concerned with any of the item shall state 'No concerned' against the relevant one:

7. Is the industry/factory for which application is made closed on Sunday/Holiday — Yes

8. State working days per year and working season for the industry/factory — Jan to Jun

9. a) Number of workers attending the factory shift wise &/ or per day : — 30

   b) Number of workers residing in the premises : — 30

10. For local bodies only:-
    a) Present population :
    b) Population covered under regular sewer facilities :
    c) population having septic tank/Soak pit facilities :
    d) Population covered by conservancy latrines :

11. For Industries Only:-

A. Give the list of raw materials

Raw Material Name	Material Trade Name	Qty	Principle Use
Sand, Soil, Water etc.	Sand, Soil, Water etc.	20000	Manufacturing of red bricks

Fuel Details:-

Fuel	Consumption
Coal	2.0
Diesel	2.0

B. Give the list Products and By Product Details

Product Name	Quantity
RED BRICK 20000/DAY	20000

ByProduct Name	Licence Qty	Installed Qty
RED BRICK 20000/DAY	20000	20000

C. Give the list of possible Inter-mediate Products:

Name of Product	Quantity per month
RED BRICK 20000/DAY	20000

Section A

12. State daily quantity of water utilized :

Source Consumption	Quantity
Domestic	2.0
Industrial	2.0

13. A) State the hourly maximum and daily quantity of effluents arising from land/premises for which the application is made:

Generation	Waste Water Generation Quantity
Domestic	1.0
Industrial	1.0

(B) State how measurement of rate and quantity are carried out:

14. State whether storm water drains are kept separate from Industrial / Domestic Effluents? Yes

15. (a)Is domestic effluent allowed to get mixed in industrial effluents? Yes

(b)If yes, state ratio Domestic

16. (a)Describe if any treatment industrial or domestic effluent or one for combined effluent is made. Yes

If yes, state the process of treatment in brief

(b)Is the quantity of effluent emanating either without or after treatment approved by the authority? Yes

(c)If approved, furnish the authority (Two certified copies to be sent)

(d)If any effluent from any shop/ shops toxic? If so volume of this effluent

17. Is there any provision for disposal ?

Name	Status (Already made)	Status (proposed to)

18. State the area of land used for
(a)Above in Hectares

19. Give the quantitative disposal of effluent in liters provided for the places mentioned below

Name	Mode	Mixed

20. Is there any provision for equalizing or made holding lagoons of tanks

Name	Mode
Domestic	1.0
Industrial	1.0

21. Is sufficient land available / can be made available? In case pumping effluent: on lands have to considered. Yes

22. (a)Give details of composition of Domestic / Industrial / Combined effluent in respect of the Following

Name of Effluent	Effluent before treatment	Effluent after treatment

Note:-

1) Furnish a copy of the analysis report of representative samples carried out by a competent laboratory

2) Methods of determination as approved by the Board will be followed for determination of above mentioned parameters.

(b)Is the effluent toxic — Yes

(c)State if the Industrial effluent is having — Unpleasant Smell

(d)Is there any hidden change of temperature exceeding 10°c at any time — Yes

23 (a)Are facilities available with the applicant for carrying out the following test of the waste waters

Name	Existing	Proposed

(b)If yes, give details of equipments

24. Has the land/premises, etc., for which the application is made open? — Yes

Highly polluting material : — NA

Toxic Organic Inorganic Microbilogical : — Cooling Tank

25. State details for solid waste

Type of Solid Waste	Composition	Quantity	Method of Collection	Method of Disposal
Hazardous Waste	00	0	Yes	Landfilling(Within Premises)
Others	00	0	Yes	Landfilling(Within Premises)

Section A

New

12. Fuel Consumption in Tonnes/day

Fuel Name	Daily Comsumption(T/day)	Unit	Calorific value	Ash contents	Sulphur contents	Others

13. Atmospheric Emission from each stack

Total no. of stacks:	1
Material for construction of Stack:	Diesel ,
Stack Attached to:	DG Set ,
Height above ground level(in metres):	30 ,
Height above roof(in metres):	30 ,
Stack Top:	Circular ,
Inner dimensions (in meters):	0.0 ,
Gas quantity-m^3/hr:	0.0 ,
Flue gas temperature 'C:	0.0 ,
Exit velocity of gas/sec:	0.0 ,

(a) Flue gas emission

Stack No.	Type of fuel	Quantity of fuel/hr	Type of firing	So2	Nox	CO/HC	Particulates	Others

(b) Process Emission

Quantity of gas (in Nm^3/hr)	So2	Co2	Analysis of vent hydrocarbons	Particulates in mg/Nm3	Other Specify

(c) Particulate analysis :

(d) Chemical Composition(if available) :

14. Give details of flue gas sampling arrangements : 0

15. Give details of laboratory facilities available for analysis of emission : AS PER BOARD NORMS

16. Is there sufficient space available for installing air pollution control equipment :

17. Details of Air Pollution :-

Stack Name	Equipment Name	State

18. State the total quantity of air handled by ventilation equipments,specify size and no.of equipments, installed or to be installed

Equipment Name	Equipment Size	No. of equipments	Status

19. Give the following details

(a) Total investment in the factory and the year of investment. : Investment:-Investment Year of Investment is :-2011

(b) The estimated expenditure for implementation of the scheme to control air pollution :

(c) Expenditure incurred to update progress achieved(physical) for air pollution control, if any, and the year/years of investment along with physical progress achieved. The firm should give details of action taken to date and the expenditure incurred and the time required for the scheme. :

(d) Annual operation and maintenance-cost of Air Pollution Control Plant, if any :

(e) Further action that is being taken up by the firm to control air pollution. :

20. Other relevent information, if any :

Signature

Name and Address of the applicant on behalf of : HAMID ALI,33, RASOOLPUR, WAZIRGANJ, KARDA, GONDA

Name and Address of the Firm on behalf of which application is made : HAMID ALI,33, RASOOLPUR, WAZIRGANJ, KARDA, GONDA

natory Notes for filing in form and the Annexure .

The notes are given only for those items for which explanations is considered desirable .

Form-

1 Here mention the name of the owner of the land/premises, if other than the applicant industry or factory in continuation of legal business as per Air (Prevention and Control of Pollution) Act,1981. If the land premises belongs to the factory/ industry, say self

2 Here mention the date up to which the consent is sought for.

Annexure to form-

'Existing 'means that which is operation at the time of applying for consent .

'New' that which has been modified due to change in quantity and/or qua|ity of emission.

'Altered' means that which has been modified due to change in quantity and/or quality of discharge arrangement and/or point of discharge etc.

Item 1 : Here mention name of the owner of the land/premises if other than the applicant industry or factory in continuation of of legal busines as per Air (Prevention and Control of Polution) Act ,1981 if land/premises belong to the factory/industry say self .

Item 1(a) : The industrtes are categorised based on the investment as follows : Major industry- having investment of more than 2 crores. Medium industry- having investment of 10 lakhs to 2 crores.Small scale industry having investment of less than 10 lakhs rupees

In place of above criteria kindly give category as per latest notification

Item 2 : Here give the registered name of the industry/institution factory/local bodies etc under which the business is carried out.

Item 6 : Applicable to only those are as which are prohibited areas such astheOrdinance Factories, Mint, etc.

Item 10(c) : Here State the temperature in C in summer winter monsoon and post monsoon seas on.

Item 10(d) : Here state the seasonal average wind direction and speed in and around the site of the plant. The above information can be had from representative Meterological centre .

Item 13 : Analysis of the flue gas emission, process emission and particulars analysis should be done for each stack, emissions. Where ever stacks are not provided the shop floor specific concentration should be reported . Chemical Analysis of particulars matter in the emission should be furnished giving details such as organic matter ,metals ,non-metals , redioactive, substances, asbastos, silicates etc.

Item 17 : Here mention the detailed specifications of control system used or proposed to be used with effiCiency . Also furnish ihe layout of the control system with dimensions.

Item 18 : Here state the total quantity of ventilation air handled by equipments' such as roof extractors, Evaporative coolers etc

Additional Documents suggested for submission:

1 : Separate Demand Draft towards consent fee Water & Air .

2 : Annual Report or certificate from Chartered Accountants in support of fixed assets,current assets and current liabilities .

3 : Layout plan showing the location of stacks (chimneys), effluent treatment plant, effluent disposal areas,

air pollution control devices, hazardous waste treatment and disposal areast .

4 : Manufacturing process flow sheet, with description note on the manufacturing process for each product .

5 : Copies of latest consenVauthorisation/Environmental Impact Assessment Clearance .

6 : Copies of SSI registration Letter of IntenV industrial licenses, clearances from the Department or any other relevant document (ifapplicable) .

7 : Copies of planning permission certificate issued by the local bodies/District Town & Country Planning/Metropolitan Development Authorities .

8 : Compliance report on the latest CTE /CTO conditions stipulated under Water & Air Acts issued to the Unit .

Common General Information required for consent to operate under Water Pollution (Prevention & Control) Act, 1974 and Air Water Pollution (Prevention & Control)Act, 1981.

1.	(a) Full name of the applicant with address	:	HAMID ALI,33, RASOOLPUR, WAZIRGANJ, KARDA, GONDA (Tel. No.) -
	(b) Is the firm registered?	:	YES
	(c) If yes, give the number & date of registration and authority with whom registered.	:	,
	(d) Full Address of the registered office	:	
	(e) Names, designation and full address of persons like Partners, Managing Director/Manager etc.	:	HAMID ALI 33, RASOOLPUR, WAZIRGANJ, KARDA, GONDA GONDA
	(f) Under which category does the industry fall: Large/Medium/Small Scale.	:	small
2.	Full name of the Land/Premises/Institute/Factory/Industry/Local body with address	:	C H ENT BHATTA UDYOG Address:VILL- BANDHWA, WAZIRGANJ, TARABGANJ, DISTRICT- GONDA,GONDA,271124 Tel. No.:- E-mail :
3.	Give revenue /City Survey No. of the land/premises for which the application is made:	:	District:GONDA Town/Village: City Survey no./Revenue Survey no.: Khata No.: Area in Hectares:
4.	State month and year in which the plant was actually put into commissions or is proposed to be put into commission:	:	January,1900
5.	State the Civil/Military /Defence/industrial Estate etc. under whose administrative jurisdiction the occupiers/industrial plant is situated:	:	Civil District:GONDA Corporation: Village Panchayat Contonment: Defence Deptt: State Govt: Prohibited areas: Others:
6.	(a) State whether plant site has been declared as prohibited area:	:	NO
	(b) If yes, state the name of the Authority and furnish a certified copy of the order under which the area has been declared as prohibited area	:	-

All Fee Payment Details for Unit Id - Unit Name : UPSWP23108502504 - C H ENT BHATTA UDYOG

Sr.No.	Department Name	Service Name	Required Fee Amount In (INR)	Payment ID	Bank Transaction details Transaction ID Transaction Date	Payment Status
1.	Pollution Control Board	Consolidated Form for Consent under Water Act 1974 Air Act 1981 and authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016	1500	UP01524030511264405	ID : 255881324 2024-03-05 11:27:26	Paid

Close

Annexure No.–4

मेसर्स सी0एच0 ईट भट्ठा उद्योग, ग्राम– बधवा, वजीरगंज, तरबगंज, जनपद– गोण्डा सदर की सशर्त सहमति (जल एवं वायु) विषयक आवेदन पत्र के संबंध मे निरीक्षण आख्या।

उपरोक्त विषयक मेसर्स सी0एच0 ईट भट्ठा उद्योग, ग्राम– बधवा, वजीरगंज, तरबगंज, जनपद– गोण्डा की सशर्त सहमति (जल एवं वायु) विषयक आवेदन पत्र निवेश मित्र पोर्टल पर दिनांक 05.03.2024 को प्राप्त हुआ। ईट भट्ठे द्वारा सहमति (जल/वायु) शुल्क के मद में रू0–1500/– ऑनलाइन जमा किया गया है तथा पूर्व में आनलाइन के माध्यम से रू 7500.00 जमा किया गया है। उक्त के संबंध में ईट भट्ठे का निरीक्षण अधोहस्ताक्षरीगण द्वारा दिनांक 06.03.2024 को किया गया। निरीक्षण के समय मो0 हामिद अली उद्योग प्रतिनिधि के रूप में उपस्थित थे। निरीक्षण के समय ईट भट्ठा ऑफ सीजन के कारण संचालित नहीं पाया गया। निरीक्षण आख्या निम्नवत है–

01 कार्यालय अभिलेखानुसार उक्त ईट भट्ठा मेसर्स सी0एच0 ईट भट्ठा उद्योग, ग्राम– बधवा, वजीरगंज, तरबगंज, जनपद– गोण्डा में वर्ष 2008 से स्थापित तथा संचालित है।

02 ईट भट्ठे में कच्चे माल के रूप में मिट्टी, बालू एवं पानी का प्रयोग कर 20000 ईट/दिन की दर से उत्पादन किया जाता है।

03 ईट भट्ठे में जल का प्रयोग घरेलू प्रयोजनार्थ तथा औद्योगिक प्रयोजन मे कच्चे माल की मिक्सिंग में किया जाता है। घरेलू प्रयोजन में जल का प्रयोग ईट भट्ठे पर कार्यरत श्रमिकों द्वारा शौंच इत्यादि क्रियाओं में परम्परागत ढंग से खुले वातावरण में किया जाता है। ईट भट्ठे से कोई भी औद्योगिक उत्प्रवाह जनित नहीं होता है।

04 ईट भट्ठे में ईधन के रूप में लकड़ी/कोयले का प्रयोग किया जाता है। फ्लू गैसों के उत्सर्जन हेतु ईट भट्ठे के मध्य मे भूतल से लगभग 30 मीटर ऊंची चिमनी स्थापित है। ईट भट्ठे की चिमनी से उत्सर्जित होने वाले फ्लू गैसों के अनुश्रवण हेतु ईट भट्ठे की चिमनी में पोर्टहोल, प्लेटफार्म एवं सीढ़ी की व्यवस्था स्थापित है। वायु प्रदूषण नियंत्रण व्यवस्था के रूप में ईट भट्ठे में ग्रेविटेशनल सेटलिंग चैम्बर की व्यवस्था भी स्थापित है।

05 निरीक्षण के दौरान ईट भट्ठे के फ्यूजीटिव इमीशन/डस्ट सप्रेशन हेतु ईट भट्ठे के चारों तरफ ब्रिक सोलिंग किया गया हुआ पाया गया।

06 निरीक्षण के दौरान ईट भट्ठे परिसर में पूर्व में भी वृक्षारोपण किया हुआ पाया गया तथा लगभग 10–20 नये पौधों का भी रोपण किया गया हुआ पाया गया।

07 कार्यालय अभिलेखानुसार उक्त ईट भट्ठे का कुल विनियोजन 10 लाख से 50 लाख के मध्य है। उक्त ईट भट्ठा द्वारा दिनांक 05.03.2024 के आवेदन पत्र के साथ सहमति(जल) तथा सहमति(वायु) शुल्क के मद मे रू0 1500.00, ऑनलाइन जमा किया जाना सूचित किया गया है। ईट भट्ठे को सहमति (जल/वायु) निर्गत किये जाने की दशा मे ईट भट्ठा द्वारा जमा किये गये शुल्क के सत्यापन हेतु सी0ए0 द्वारा सत्यापित नवीनतम बैलेंस सीट राज्य बोर्ड को प्रेषित किये जाने की शर्त अधिरोपित किया जाना उचित होगा।

उक्त इकाई को निम्नलिखित विशिष्ट शर्तो के साथ सशर्त सहमति (जल/वायु) दिनांक 31.07.2026 तक प्रदान किये जाने की संस्तुति सहित निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

01 ईट भट्ठे के संचालनोपरान्त ईट भट्ठे की स्टैक मॉनिटरिंग एवं एम्बिएन्ट मॉनिटरिंग किसी मान्यता प्राप्त प्रयोगशाला(एन0ए0बी0एल0) से कराकर मॉनिटरिंग रिपोर्ट दो माह में प्रेषित किया जाये।

02 ईट भट्ठे द्वारा बोर्ड मुख्यालय द्वारा जारी पत्र दिनांक 12.01.2024 पत्रांक– एच0 5643/सी–6/ईट भट्ठा–177/निर्देश/अयोध्या/2024 के द्वारा दिये गये निर्देशों का भविष्य में अक्षरसा अनुपालन सुनिश्चित किया जाय अन्यथा की दशा सहमति रिवोक करने की सस्तुति बोर्ड मुख्यालय के सक्षमं अधिकारी को प्रेषित कर दी जायेगी।

03 च्च न्यायालय एवं मा0 एन0जी0टी0 द्वारा समय–समय पर पारित आदेशों का पूर्णतया अनुपालन सुनिश्चित किया जाये।

04 भट्ठे से निकलने वाली राख का निस्तारण समुचित ढंग से सुनिश्चित किया जाये।

05 ईट भट्ठों के विरूद्ध कोई शिकायत प्राप्त होने तथा उसकी पुष्टि होने की दशा में यह सहमति राज्य बोर्ड द्वारा रिवोक कर ली जायेगी।

06 ईट भट्ठा द्वारा जमा किये गये शुल्क के सत्यापन हेतु सी0ए0 द्वारा सत्यापित नवीनतम बैलेंस सीट राज्य बोर्ड को एक माह के भीतर प्रेषित किये जाना सुनिश्चित किया जाए।

07 ईट भट्ठा द्वारा पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली की अधिसूचना संख्या–जी0एस0आर0 143(ई) दिनांक 22.02.2022 का अनुपालन सुनिश्चित किया जाए।

08 ईट भट्ठा में परिसर के चारों तरफ ब्रिक सोलिंग का कार्य कराया जाना सुनिश्चित किया जाये।

09 ईट भटठे पर कार्यरत श्रमिकों हेतु शौचालय की समुचित व्यवस्था स्थापित किया जाये तथा घरेलू उत्प्रवाह का निस्तारण सेप्टिक टैंक/सोकपिट के माध्यम से किया जाये।

10 ईट भटठे द्वारा पर्यावरण (संरक्षण) अधिनियम 1986 के आज्ञापक प्राविधानों का अनुपालन सुनिश्चित किया जाये।

11 ईट भटठे द्वारा प्लास्टिक वेस्ट मैनेजमेन्ट रूल्स, 2016 में वर्णित प्राविधानो का अनुपालन सुनिश्चित किया जाये।

12 ईट भटठे द्वारा सॉलिड वेस्ट मैनेजमेन्ट रूल्स, 2016 मे वर्णित प्राविधानो का अनुपालन सुनिश्चित किया जाये।

13 ईट भटठे द्वारा हैजार्डस् बेस्ट मैनेजमेन्ट रूल्स, 2016 मे वर्णित प्राविधानो का अनुपालन सुनिश्चित किया जाये।

21/3/24
(विनोद कुमार)
प्रयो0 सहायक

21/3/2024
(अजय सिंह)
प्रयो0 सहायक

सहा0पर्या0अभि0/क्षेत्रीय अधिकारी महोदय,

21/3/24

21/3/2024

D:\RO Ayodhya\Bricks Kiln\CTO Inspection Report

Annexure No.—5

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

204789/UPPCB/Faizabad(UPPCBRO)/CTO/both/GONDA/2024 **Date: 23/03/2024**

To,
M/s
C H ENT BHATTA UDYOG
VILL- BANDHWA, WAZIRGANJ, TARABGANJ, DISTRICT-GONDA,GONDA,271124

Application Id-25187984

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **C H ENT BHATTA UDYOG** located at **VILL- BANDHWA, WAZIRGANJ, TARABGANJ, DISTRICT- GONDA,GONDA,271124**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA C H ENT BHATTA UDYOG **granted for the period from 23/03/2024 to 31/07/2026** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Red Bricks 20000 Bricks Per Day	20000	Numbers/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.
In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. **Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-**

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack

Emmission Quality Standards

S No.	Stack no	Parameters	Standards

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction from the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

On the basis of observations made in Inspection report of M/s C H ENT BHATTA UDYOG, VILL-BANDHWA, WAZIRGANJ, TARABGANJ, DISTRICT- GONDA Recommended for grant of conditional consent (Air) for upto period of dated 31.07.2026 with following special conditions:-

1- Brick Kiln shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing which CTO would be deemed void.
2- Brick Kiln shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
3- Brick kiln shall not use hazardous waste like spent organic solvent, oily residue, pet coke, filter press cake, and other wastes like plastic, rubber, leather cutting etc. shall not be used as fuel.
4- The brick kiln should install Lightening Arrestor as per norms or any other standard design for brick kiln

avoid the damage of stack caused due to lightening in stack life.

6- Compliance report of this consent order must be sent to this office within two months.

7- Ash content should be used for low lying filling in a scientific manner.

8- The brick kiln should regularly operate and maintain Air Pollution Control System (APCS) so that it meet stipulated emission standard.

8- Stack Emission monitoring test report shall be submit duly monitored by Environment (Protection) Act, 1986 approved laboratory/NABL laboratory by the brick kiln and submit monitoring report to the Board within two months.

9- The Brick Kiln on conversion of natural draft to induced draft Brick Kilns (with rectangular kiln shape and zig-zag brick setting) before next Bhattha seasion and compliance report must be sent to this office within two months.

10- The Brick Kiln shall pave the earthen road around kiln for movement of vehicles with bricks to minimize the fugitive dust emissions from the Brick Kiln operation.

11- The Brick Kiln fine dust should not be accumulated all around the Brick Kiln.

12- Brick Kiln is directed to use minimum 20% Bio briquettes as a fuel with coal.

13- Brick kiln shall submit audited Balance Sheet of the previous financial year to assess the CTO fees. If any fee is balance, then it shall be paid to the Board.

14- Brick Kiln shall ensure adequate plantation and green belt within its premises.

15- The Board has rights to revoke the issued consent if industry found in non compliance of the conditions during sudden inspections.

16- Domestic waste water shall be discharged through Septic tank followed by Soak Pit.

17- Brick Kiln shall construct sufficient nos. of Toilets to prevent open defecation.

18- Brick Kiln shall abide by directions given by Hon'ble High Court under consideration writ no. 2625(MB) of 2008for protection fruit belt area and safeguard of environment from time to time.

19- In the event of public complaint related to air pollution against brick-kiln and confirmation of it, Issued with the permission of competent authority . For and on behalf of U.P. Pollution Control Board . Regional Officer legal action will be taken after revoke the consent air order.

20- Ministry of Environment, Forest and Climate Change Govt. of India has notified vide letter no. Sa.Ka.Ni. 143(A) dated 22.02.2022 to convert Ent Bhattha technology into Zig-Zag/ Vertical shaft within 10.0 Km. radius of the cities covered under Non-Attainment Cities (NAC) within one year and 02 years for other cities with PNG as fuel. You are directed to converted the Ent Bhatta into Zig-Zag/ Vertical shaft before 22.02.2024, otherwise the CTO shell be revoked.

21- The brick kiln shall comply the direction of Additional Registrar Supreme Court vide letter 37408/SC/PIL(E)/2018, Dated 24/09/2018 and whatever order will be passed by Hon'ble Supreme Court, Brick Kiln shall abide with the direction of the order.

22- This consent is valid for operation VILL- BANDHWA, WAZIRGANJ, TARABGANJ, DISTRICT-GONDA for which the applicant has requested. The requested letter has been uploaded in the note history of the online file.

23- As per Board order ref. No. G41595/AS Camp(35)/91-2023 Dated- 12.09.2023 unit shall submit Bank Guarantee on prescribe format of Rs. 02 Lakh within 15 days, otherwise granted CTO may be revoked.

Dr. Triloki Nath Singh

Digitally signed by Dr. Triloki Nath Singh
Date: 2024.03.23 10:

Regional Officer

Copy to:

C.E.O. (C-6) U.P. Pollution Control Board, TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow.

Dr. Triloki Nath Singh
Digitally signed by Dr. Triloki Nath Singh
Regional Officer
Date: 2024.03.23 18:10:08 +05'30'

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रत्याक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Annexure No-6

मेसर्स सी0एच0 ईट भट्ठा, ग्राम– बंधवा, वजीरगंज, जनपद– गोण्डा को निर्गत सशर्त सहमति (जल एवं वायु) में अधिरोपित शर्तों की अनुपालन आख्या–

मेसर्स सी0एच0 ईट भट्ठा, ग्राम– बंधवा, वजीरगंज, जनपद– गोण्डा के संबंध में मा0 एन0जी0टी में योजित ओ0 ए0 नं0–456/2023 राम रंग शुक्ला व स्टेट ऑफ यू0पी0 एण्ड अदर्स में गठित संयुक्त समिति के निर्देशों की अनुपालन में निरीक्षण अधोहस्ताक्षरीगण द्वारा दिनांक 09.04.2024 को किया गया। निरीक्षण के समय उद्योग प्रतिनिधि के रूप में श्री हामिद अली (प्रोपराइटर) उपस्थित थे। कार्यालय अभिलेखानुसार प्रश्नगत ईट भट्ठा मेसर्स सी0एच0 ईट भट्ठा, ग्राम– बंधवा, वजीरगंज, जनपद– गोण्डा को राज्य बोर्ड के पत्रांक संख्या–204789 /UPPCB/Faizabad(UPPCBRO)/CTO/both/ GONDA/2024 दिनांक 23.03.2024 द्वारा सशर्त सहमति (जल/वायु) निर्गत किया गया है। उक्त ईट भट्ठे को राज्य बोर्ड द्वारा जारी सहमति दिनांक 23.3.2024 में अधिरोपित शर्तों की अनुपालन आख्या निम्नवत् है–

क्र0सं0	संस्तुतियां	अनुपालन आख्या
01	Brick Kiln shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing which CTO would be deemed void.	भट्ठे में क्षमता विस्तार से कोई भी प्रकरण विचाराधीन नहीं है।
02	Brick Kiln shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.	वर्तमान सीजन में भट्ठा बंद है।
03	Brick Kiln shall not use hazardous waste like spent organic solvent, oily residue, pet coke, filter press cake, and other wastes like plastic, rubber, leather cutting etc. shall not be used as fuel.	वर्तमान सीजन में ईट भट्ठा संचालित नहीं है।
04	The Brick Kiln should install Lightening Arrestor as per norms or any other standard design for brick kiln to avoid the damage of stack caused due to lightening attack/life.	वर्तमान सीजन में ईट भट्ठा संचालित नहीं है।
05	Compliance report of this consent order must be sent to this office within two months.	वर्तमान सीजन में ईट भट्ठा बंद है अतः अनुपालन आख्या प्राप्त नहीं है।
06	Ash content should be used for low lying filling in a scientific manner.	वर्तमान सीजन में ईट भट्ठा बंद है।
07	The brick kiln should regularly operate and maintain Air Pollution Control System (APCS) so that it meet stipulated emission standard.	वर्तमान सीजन में ईट भट्ठा संचालित नहीं है।
08	Stack Emission monitoring test report shall be submit duly monitored by Environment (Protection) Act, 1986 approved laboratory/NABL laboratory by the brick kiln and submit monitored report to the Board within two months.	वर्तमान मे भट्ठा बंद है। पिछले वर्ष की रिपोर्ट संलग्न है।

	The brick kiln on Conversion of natural draft to induced draft Brick Kilns (with rectangular kiln shape and zig-zag brick setting) before next Bhattha season and compliance report must be sent to this office within two months.	अवगत कराना है कि एम0ओ0ई0एफ0 एण्ड सी0सी0 के नोटिफिकेशन संख्या–जी0एस0आर0 895(ई0) दिनांक 15.12.2023 द्वारा ब्रिक किल्न को नेचुरल ड्राफ्ट से इण्ड्यूज्ड ड्राफ्ट टेक्नोलॉजी (जिग जैग ब्रिक सेटिंग) से बदलने की समय सीमा दिनांक 23.02.2024 से दिनांक 23.02.2025 कर दिया गया है।
10	The Brick Kiln shall pave the earthen road around kiln for movement of vehicles with bricks to minimize the fugitive dust emissions from the Brick Kiln operation.	मुख्य मार्ग से ईंट भट्ठे तक का मार्ग खडंजा युक्त है तथा भट्ठे के चारों ओर ब्रिक सोलिंग है।
11	The Brick Kiln fine dust should not be accumulated all around the Brick Kiln.	वर्तमान में भट्ठा बंद है।
12	Brick Kiln is directed to use minimum 20% Bio briquettes as a fuel with coal.	वर्तमान में भट्ठा बंद है।
13	Brick Kiln shall submit audited Balance Sheet of the previous financial year to assess the CTO fees. If any fee is balance, then it shall be paid to the Board.	वर्तमान में भट्ठा बंद है।
14	Brick Kiln shall ensure adequate plantation and green belt within its premises.	ईंट भट्ठे द्वारा ईंट भट्ठा परिसर में हरित पट्टिका विकसित की गई है।
15	The Board has rights to revoke the issued consent if industry found in non compliance of the conditions during sudden inspections.	वर्तमान में भट्ठा बंद है।
16	Domestic waste water shall be discharged through Septic tank followed by Soak-Pit.	परिसर में शौचालय की वयवस्था उपलब्ध है।
17	Brick Kiln shall construct suffiecient nos. of Toilets to prevent open defection.	03 टायलेट स्थापित है।।

	In the event of public complaint related to air pollution against brick-kiln and confirmation of it, Issued Officer legal action will be taken after revoke the consent air order.	वर्तमान में कोई शिकायत प्राप्त नहीं है।
20	Ministry of Environment, Forest and Climate Change Govt. of India has notified vide letter no. Sa.Ka.Ni. 143 (A) dated 22.02.2022 to convert Ent Bhatta technology into Zig-Zag/Vertical shaft before 22.02.2024, otherwise the CTO shall be revoked.	अवगत कराना है कि एम0ओ0ई0एफ0 एण्ड सी0सी0 के नोटिफिकेशन संख्या–जी0एस0आर0 895(ई0) दिनांक 15.12.2023 द्वारा ब्रिक किल्न को नेचुरल ड्राफ्ट से इण्ड्यूज्ड ड्राफ्ट टेक्नोलॉजी (जिग जैग ब्रिक सेटिंग) से बदलने से समय सीमा दिनांक 23.02.2024 से दिनांक 23.02.2025 कर दिया गया है।
21	The Brick kiln shall comply the direction of Additional Registrar Supreme Court vide letter 37408/SC/Pil(E)/2018, dated 24/09/2018 and whatever order will be passed by Hon'ble Supreme Court, Brick Kiln shall abide with the direction of the order.	वर्तमान में भट्ठा बंद है।
22	This consent is valid for operation VILL BANDHWA, WAZIRGANJ, TARABGANJ, DISTRICT-GONDA for which the applicant has requested. The requested letter has been uploaded in the note history of online file.	भट्ठा स्थल परिवर्तित नहीं है।
23	AS per Board order ref. No. G41595/AS Camp(35)/91-2023 Dated 12.09.2023 unit shall submit Bank Guarantee on prescribe format of Rs. 02 lakh within 15 days, otherwise granted CTO may be revoked.	वर्तमान तक प्राप्त नहीं है।

उपरोक्त निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

10.04.24
(अजय सिंह)
प्रयोगशाला सहायक

10.4.24
(विनोद कुमार)
प्रयोगशाला सहायक

10/4/2024
(संतोष कुमार)
सहा0 पर्या0 अभि0

क्षेत्रीय अधिकारी महोदय,

10/04/2024

Annexure No-7

रजि. सं. डी.एल.-33004/99

REGD. No. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

सी.जी.-डी.एल.-अ.-22022022-233662
CG-DL-E-22022022-233662

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 140] नई दिल्ली, मंगलवार, फरवरी 22, 2022/फाल्गुन 3, 1943
No. 140] NEW DELHI, TUESDAY, FEBRUARY 22, 2022/PHALGUNA 3, 1943

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 22 फरवरी, 2022

सा.का.नि. 143(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 6 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, पर्यावरण (संरक्षण) अधिनियम, 1986 का और संशोधन करते हुए निम्नलिखित नियम बनाती है:, अर्थात्:-

1. संक्षिप्त नाम और प्रारंभ :

(1) इन नियमों का संक्षिप्त नाम पर्यावरण (संरक्षण) संशोधन नियम, 2022 है।

(2) वे राजपत्र में उनके अंतिम प्रकाशन की तारीख से लागू होंगे।

2. पर्यावरण (संरक्षण) नियम, 1986 में, अनुसूची-I में, क्रम सं. 74 पर प्रविष्टि के स्थान पर निम्नलिखित प्रविष्टि को रखा जाएगा, अर्थात्: -

74"	ईंट भट्टे	चिमनी से उत्सर्जन में विविक्त पदार्थ	250 मिलीग्राम/एनएम3
		चिमनी की न्यूनतम ऊंचाई (भट्टों की वर्टिकल साफ्ट)	14 मीटर (लोडिंग प्लेटफॉर्म से कम से कम 7.5 मीटर)
		- भट्टा क्षमता 30,000 ईंट प्रतिदिन से कम	16 मीटर (लोडिंग प्लेटफॉर्म से कम से कम 8.5 मीटर)
		- भट्टा क्षमता 30,000 ईंट प्रति दिन के बराबर या अधिक	

		चिमनी की न्यूनतम ऊंचाई (भट्टों की वर्टिकल साफ्ट के अलावा)	
		- भट्टा क्षमता 30,000 ईंट प्रतिदिन से कम	24 मीटर
		- भट्टा क्षमता 30,000 ईंट प्रति दिन के बराबर या अधिक	27 मीटर

टिप्पणियां :

1. सभी नए ईंट भट्टों को केवल ज़िग-ज़ैग तकनीक या वर्टिकल शाफ्ट के साथ होने की या ईंट बनाने में ईंधन के रूप में पाइप्ड प्राकृतिक गैस के उपयोग की अनुमति दी जाएगी और इस अधिसूचना में निर्धारित मानकों का पालन करना होगा।

2. विद्यमान ईंट भट्टे जो ज़िग-ज़ैग तकनीक या वर्टिकल शाफ्ट या ईंट बनाने में ईंधन के रूप में पाइप्ड प्राकृतिक गैस (पीएनजी) के उपयोग का पालन नहीं कर रहे हैं, उन्हें (क) गैर-प्राप्ति शहरों के 10 किमी के दायरे में स्थित भट्टों के मामले में एक वर्ष (जैसा कि केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा यथापरिभाषित) (ख) अन्य क्षेत्रों के लिए दो वर्ष की अवधि के भीतर ज़िग-ज़ैग तकनीक या वर्टिकल शाफ्ट में परिवर्तित किया जाएगा या पीएनजी का उपयोग ईंट बनाने में ईंधन के रूप में किया जाएगा। इसके अतिरिक्त, ऐसे मामलों में जहां केन्द्रीय प्रदूषण नियंत्रण बोर्ड/राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समितियां ने रूपांतरण के लिए अलग से समय-सीमाएं निर्धारित की हैं, वहां ऐसे आदेश प्रभावी होंगे।

3. सभी ईंट भट्टे केवल अनुमोदित ईंधन जैसे कि पाइप्ड प्राकृतिक गैस, कोयला, ईंधन लकड़ी और/या कृषि अपशिष्टों का उपयोग करेंगे। पेट कोक, टायरों/प्लास्टिक/ख़तरनाक अपशिष्टों के उपयोग की अनुमति ईंट भट्टों को नहीं दी जाएगी।

4. उत्सर्जन की निगरानी के लिए केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित मापदंडों/रूपरेखा के अनुसार ईंट-भट्टे स्थायी सुविधा (पोर्ट होल और प्लेटफार्म) का निर्माण करेंगे।

5. विविक्त सामग्रियों (पीएम) के निष्कर्ष 4% CO_2 पर प्रसामान्य किए जाएंगे जो निम्नलिखित हैं:

   पीएम (सामान्य) = (पीएम(मापित) X 4%)/ (चिमनी में मापित CO_2 का %, मापित CO_2 के मामले में ≥ 4% कोई प्रसामान्यीकरण नहीं। चिमनी की ऊँचाई (मीटर में) भी $H= 14\ Q^{0.3}$ सूत्र (जहां Q kg/hr में SO_2 उत्सर्जन दर है) द्वारा परिकलित की जाएगी, और अधिकतम दो को काम में ले सकेंगे।

6. ईंट भट्टों को आवासों और फलों के बागों से 0.8 कि.मी. की न्यूनतम दूरी पर स्थापित किया जाना चाहिए। राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समितियां आवास, जनसंख्या घनत्व, जल निकायों, संवेदनशील रिसेप्टर्स इत्यादि की निकटता का ध्यान रखते हुए स्थापित मापदंडों को सख्त बना सकते हैं।

7. किसी क्षेत्र में भट्टों की अधिक संख्या से बचने के लिए मौजूदा ईंट भट्टों से कम से कम एक किलोमीटर की दूरी पर ईंट भट्टों को स्थापित किया जाना चाहिए।

8. ईंट भट्टों को संबंधित राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समितियां द्वारा निर्धारित उत्सर्जन प्रक्रिया/पलायक धूल उत्सर्जन नियंत्रण दिशा-निर्देशों का पालन करना होगा।

9. ईंट भट्टों से निकलने वाली राख को ईंट बनाने में उसी परिसर के अंदर ही इस्तेमाल किया जाएगा।

10. ईंट भट्टे में ईंट बनाने के लिए उपयोग की जाने वाली मिट्टी को निकालने के लिए संबंधित राज्य/संघ राज्य क्षेत्र के खनन विभाग सहित संबंधित प्राधिकरणों से सभी आवश्यक अनुमोदन प्राप्त किए जाएंगे।

11. ईंट भट्टा मालिक यह सुनिश्चित करेंगे कि कच्चे माल/ईंटों के परिवहन के लिए उपयोग की जाने वाली सड़के पक्की सड़कें हैं।

12. कच्चे माल/ईंटों के परिवहन के दौरान वाहनों को ढका जाएगा।"

[फा. सं. क्यू-15017/35/2007-सीपीडब्ल्यू]

नरेश पाल गंगवार, अपर सचिव

टिप्पण : मूल नियम भारत के राजपत्र, असाधारण, भाग II, खण्ड 3, उप-खण्ड (i) में तारीख 19 नवंबर, 1986 के का.आ. 844 (अ) द्वारा प्रकाशित किए गए थे और 04 अक्तूबर, 2021 की अधिसूचना सा.का.नि. 724 (अ) द्वारा अंतिम बार संशोधित किए थे।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 22nd February, 2022

G.S.R. 143(E).—In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:—

1. Short Title and commencement: -

(1) These rules may be called the Environment (Protection) Amendment Rules, 2022.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in the SCHEDULE-I, for entry at Sl. No. 74, the following entry shall be substituted, namely: -

"74	Brick Kilns	Particulate matter in stack emission	250 mg/Nm^3
		Minimum stack height (Vertical Shaft Brick Kilns)	
		- Kiln capacity less than 30,000 bricks per day	14 m (at least 7.5m from loading platform)
		- Kiln capacity equal or more than 30,000 bricks per day	16 m (at least 8.5m from loading platform)
		Minimum stack height (Other than Vertical Shaft Brick Kilns)	
		- Kiln capacity less than 30,000 bricks per day	24 m
		- Kiln capacity equal or more than 30,000 bricks per day	27 m

Notes :

1. All new brick kilns shall be allowed only with zig-zag technology or vertical shaft or use of Piped Natural Gas as fuel in brick making and shall comply to these standards as stipulated in this notification.
2. The existing brick kilns which are not following zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making shall be converted to zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making within a period of (a) one year in case of kilns located within ten kilometre radius of non-attainment cities as defined by Central Pollution Control Board (b) two years for other areas. Further, in cases where Central Pollution Control Board/State Pollution Control Boards/Pollution Control Committees has separately laid down timelines for conversion, such orders shall prevail.
3. All brick kilns shall use only approved fuel such as Piped Natural Gas, coal, fire wood and/or agricultural residues. Use of pet coke, tyres, plastic, hazardous waste shall not be allowed in brick kilns.
4. Brick kilns shall construct permanent facility (port hole and platform) as per the norms or design laid down by the Central Pollution Control Board for monitoring of emissions.
5. Particulate Matter (PM) results shall be normalized at 4% CO_2 as below:

PM (normalized) = (PM (measured)x 4%)/ (% of CO_2 measured in stack), no normalization in case CO_2 measured $\geq$ 4%. Stack height (in metre) shall also be calculated by formula $H=14Q^{0.3}$ (where Q is SO_2 emission rate in kg/hr), and the maximum of two shall apply.

6. Brick kilns should be established at a minimum distance of 0.8 kilometre from habitation and fruit orchards. State Pollution Control Boards/Pollution Control Committees may make siting criteria stringent considering proximity to habitation, population density, water bodies, sensitive receptors, etc.

7. Brick kilns should be established at a minimum distance of one kilometre from an existing brick kiln to avoid clustering of kilns in an area.

8. Brick kilns shall follow process emission/fugitive dust emission control guidelines as prescribed by concerned State Pollution Control Boards/Pollution Control Committees.

9. The ash generated in the brick kilns shall be fully utilized in-house in brick making.

10. All necessary approvals from the concerned authorities including mining department of the concerned State or Union Territory shall be obtained for extracting the soil to be used for brick making in the brick kiln.

11. The brick kiln owners shall ensure that the road utilized for transporting raw materials or bricks are paved roads.

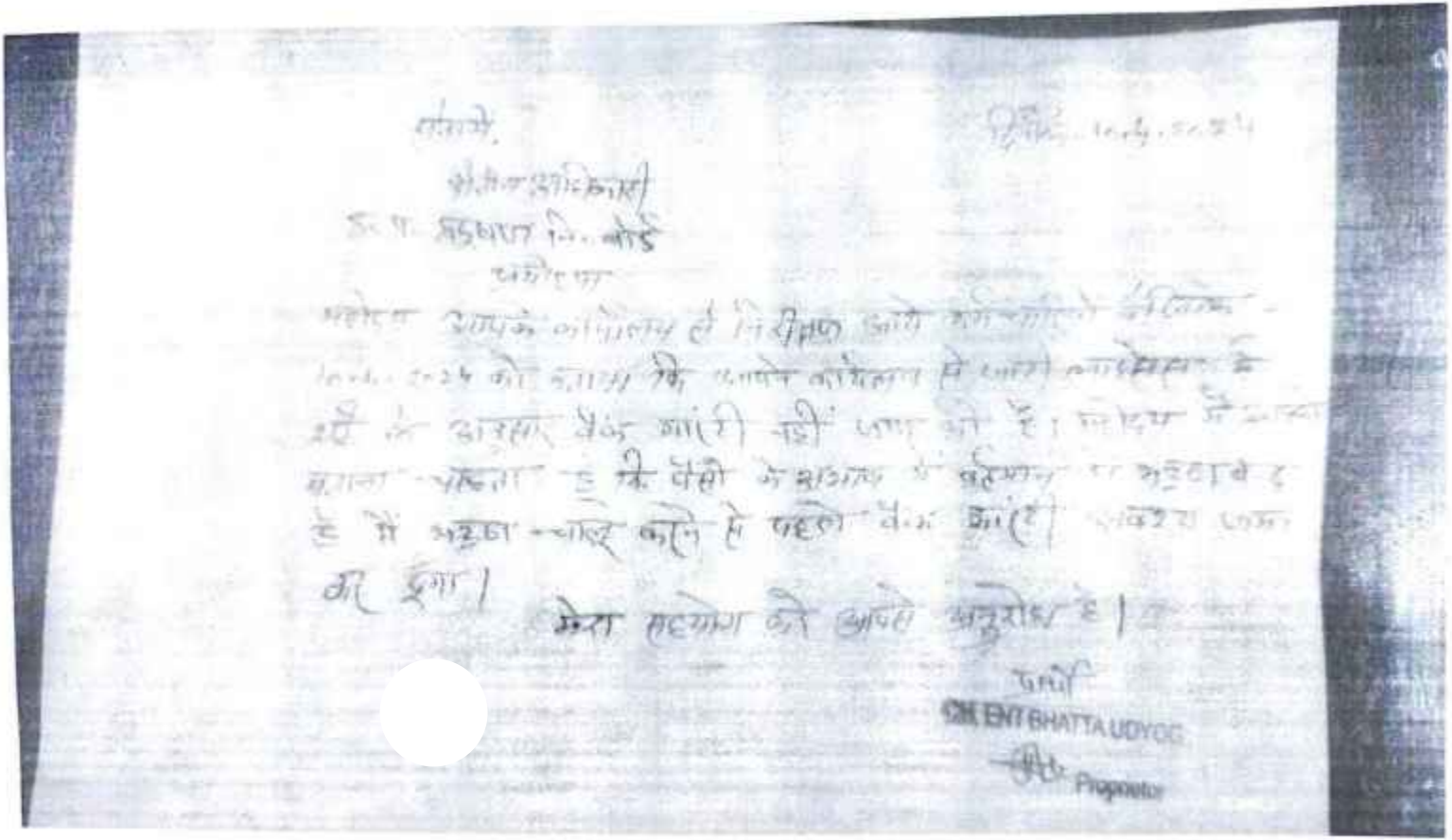
12. Vehicles shall be covered during transportation of raw material/bricks".

[F. No. Q-15017/35/2007-CPW]

NARESH PAL GANGAWAR, Addl. Secy.

Note : The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number S.O. 844(E), dated the 19th November, 1986 and lastly amended *vide* number G.S.R. 724(E), dated the 04th October, 2021.

Annexure No-08



सेवामे,

क्षेत्रीय अधिकारी

M.P. Pollution Control Board

उपरोक्त

महोदय आपके कार्यालय से निरीक्षण आये अधिकारी के दिनांक 10.04.2024 को हमारी भैरू आयरन वर्क्स से पानी सेम्पल लेकर गये थे उसमे हमारा बेंक आंरी नही पाया गये है। निवेदन है कि हमारा सेम्पल दुबारा से लेने की कृपा करे जिससे हमारा उद्योग सुचारू रूप से चल सके। हमे अड़चन चालू करने से पहले बेंक आंरी लगवाने का समय दिया जाये।

मेरा सहयोग करे आपसे अनुरोध है।

धन्यवाद

SHRI BHATTA UDYOG

Proprietor

Annexure No-9

पर्यावरण
AM : PARYAVARAN

क्षेत्रीय कार्यालय
Regional Office

फोन एवं फैक्स : ०५२७८-२२५४११
Telefax : 05278-225411

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

फैजाबाद

UTTAR PRADESH POLLUTION CONTROL BOARD

FAIZABAD

संदर्भ सं०
Ref. No. 3062/N.O.C/2011

दिनांक
Dated 23.3.11

सेवा में,

मै० श्रीएच. ई.ट भट्ठा उद्योग,
ग्राम बन्धवा, खीरीडीह, गोण्डा,
जनपद गोण्डा

विषय:- अनापत्ति प्रमाण पत्र के संबंध में |

महोदय,

कृपया उपरोक्त विषयक आप अपने पत्रांक दिनांक शून्य का संदर्भ ग्रहण करें, जिसके अनुक्रम में आपको प्रस्तावित स्थल गाटा संख्या ८२१, ग्राम बन्धवा, खीरीडीह गोण्डा, जनपद गोण्डा में २०००० ई.ट/दिन से ग्राम के उत्पादन क्षमता पर (१७ पावा) फिक्स चिमनी युक्त भट्ठे की स्थापना हेतु अनापत्ति प्रमाण पत्र निम्न प्रतिबन्धों सहित प्रदान किया जाता है |

१- आप द्वारा प्रस्तावित स्थल पर ही विनिर्दिष्ट उत्पादन क्षमता पर ही कार्य किया जायेगा एवं क्षमता विस्तार हेतु बोर्ड से पुन: अनापत्ति प्रमाण पत्र प्राप्त किया जाना अनिवार्य होगा |

२- आप द्वारा भट्ठे से संलग्न फिक्स चिमनी की ऊँचाई न्यूनतम २७ मीटर रखी जायेगी |

३- आप द्वारा घरेलू उत्प्रवाह का निस्तारण सेप्टिक टैंक/सोकपिट में ही किया जायेगा|

४- आप द्वारा सस्पेण्डेड पार्टिकुलेट मैटर के उत्सर्जन नियंत्रण हेतु एस० पी० एम० नियंत्रण प्राविधान के रूप में ट्रेन्च एवं चिमनी के मध्य सेटलिंग चैम्बर की स्थापना उत्पादन प्रारम्भ करने से पूर्व कर ली जायेगी |

५- आप द्वारा यह सुनिश्चित किया जायेगा कि भट्ठे के संचालन की अवस्था में चिमनी से उत्सर्जनों में एस० पी० एम० का सांद्रण ७५० मिग्रा०/ग्रा० मी० से रहे, अधिकतम |

६- आप द्वारा अधिकतम कोयला फीड साइज १० मिलीमीटर तक रखी जायेगी, कोयले की फीड साइकिल २० मिनट से अधिक न रखी जाये एवं कोयले की फीडिंग हेतु मैकेनिकल फीडर का प्राविधान किया जाय |

७- आप द्वारा १५ प्रतिशत से अधिक ऐश कन्टेण्ट कोयले का प्रयोग न किया जाये |

कृ.प.उ. ...२

८- आप द्वारा भट्ठे की ऊपरी सतह पर विथर ऐश पर फायर्ड बिक्स की कवरिंग का प्राविधा किया जाये, जिससे सगुचित डस्ट नियंत्रण एवं थर्मलएफ्लुलेशन सुनिश्चित हो सके|

९- आप द्वारा भट्ठे के चारों ओर डबल वाल का प्राविधान किया जाये, जिसमें स्थान का पयो जनित ऐश के निस्तारण में सहायक हो सके |

१०- आप द्वारा फायरिंग होल को डबल स्टील प्लेट से कवर किया जाये, जिससे भट्ठे र तापक्षय नियंत्रित हो सके |

११- आप द्वारा भट्ठे का संचालन इस प्रकार किया जाये कि परिवेशीय वायु में प्रदूषणकार परिचालकों की मात्रा बोर्ड मानकों के अनुरूप रह सके |

१२- आप द्वारा उत्पादन करने से पूर्व अधिनियमों के अन्तर्गत बोर्ड से सहमति प्राप्त कर ली जायेगी|

१३- आप द्वारा ईंट भट्ठे की स्थापना जिला परिषद् की गाइड लाइन के अनुरूप किया जायेगा तथा जिला परिषद् द्वारा प्राप्त लाइसेन्स की प्रति एक माह में इस कार्यालय को प्रेषित की जायेगी |

१४- आप द्वारा फ्लाई ऐश नोटिफिकेशन के परिधि में आने पर नियमानुसार तापीय विद्युत संयंत्र की राख का प्रयोग ईंट निर्माण में किया जायेगा |

१५- भट्ठे की स्थापना एवं संचालन से उत्पन्न जन शिकायतें प्राप्त होने पर उसकी पुष्टि किये जाने की दशा में यह आदेश स्वतः निरस्त हो जायेगा |

१६- यह अनापत्ति आदेश फल पट्टी हेतु लागू नही है तथा जिला परिषद् की गाइड लाइन के विपरीत भट्ठे की स्थापना किये जाने की अवस्था में भी अनुमन्य नही है|

कृपया नोट करें कि उपरोक्त शर्तों में से किसी भी शर्त का अतिक्रमण किये जाने की दशा में आपका अनापत्ति प्रमाण पत्र निरस्त कर दिया जायेगा |

भवदीय

(घनश्याम)

क्षेत्रीय अधिकारी

Annexure No-19

तार : पर्यावरण
GRAM : PARYAVARAN

क्षेत्रीय कार्यालय
Regional Office

फोन एवं फैक्स : 05278-245411
Tele & Fax : 05278-245411
Email-rofaizabad@uppcb.com

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, अयोध्या
UTTAR PRADESH POLLUTION CONTROL BOARD, AYODHYA

सन्दर्भ सं0 Ref. No. : 39/OPMO.456/2023/2024

दिनांक : Dated : 05/4/2024

सेवा में,

जिलाधिकारी महोदया
जनपद– गोण्डा

विषय- माननीय एन0जी0टी0 नई दिल्ली में योजित ओ0ए0 संख्या– 456/2023 राम रंग शुक्ला बनाम **स्टेट** आफ यू0पी0 एवं अन्य **मे** पारित आदेश **दिनांक** 02.04.2024 के अनुपालन **के** सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक का सन्दर्भ ग्रहण करने का कष्ट करें। उक्त के सम्बन्ध में अवगत कराना है कि माननीय एन0जी0टी0 नई दिल्ली में योजित ओ0ए0 संख्या– 456/2023 राम रंग शुक्ला बनाम स्टेट आफ यू0पी0 एवं अन्य में पारित आदेश दिनांक 02.04.2024 का मुख्य अंश निम्नवत् है–

……."*5. Additional status report addressing siting criteria and compliance status regarding compliance with consent conditions be filed by UPPCB with copies of all relevant documents by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF at least one week before the date hereby fixed.*

6. List for further consideration on 25.04.2024.

7. In the meanwhile District Magistrate, Gonda, Uttar Pradesh and Superintendent of Police, Gonda, Uttar Pradesh are directed to ensure that respondent no. 4 brick kiln does not operate till further orders to the contrary.

8. A copy of this order be forwarded to the District Magistrate, Gonda, Uttar Pradesh and Superintendent of Police, Gonda, Uttar Pradesh by email for requisite compliance"……

माननीय अधिकरण के उपरोक्त आदेश में यह निर्देश पारित किये गये है कि प्रतिवादी संख्या 4 उक्त ईट भट्ठे को अग्रिम आदेश तक संचालित नही करेगा।

माननीय अधिकरण के आदेश दिनांक 02.04.2024 के अनुपालन में उक्त ईट भट्ठे का निरीक्षण इस कार्यालय द्वारा दिनांक 09.04.2024 को किया गया। निरीक्षण मे पाया गया कि प्रश्नगत ईट भट्ठे का संचालन वर्तमान भट्ठा सीजन मे प्रारम्भ नही किया गया है। भट्ठे पर न तो कोई कर्मचारी था और न ही ईट की पथाई एवं भट्ठे की फुकाई का कार्य किया जाता पाया गया।

उपरोक्त परिपेक्ष्य में आपसे अनुरोध कि माननीय न्यायालय के उपरोक्त आदेश के अनुपालन हेतु सम्बन्धित को अपने स्तर से निर्देश देना चाहे जिससे कि उक्त ईट भट्ठे का संचालन माननीय न्यायालय के अग्रिम आदेशों तक नही किया जा सके।

संलग्नक: माननीय अधिकरण के उपरोक्त आदेश दिनांक 02.04.2024 की छायाप्रति।

भवदीय

05/04/2024

(डा0 डी0एन0 सिंह)
क्षेत्रीय अधिकारी

प्रतिलिपि:– निम्नलिखित को माननीय अधिकरण के आदेश के अनुपालन हेतु सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित।

01. पुलिस अधिक्षक, जनपद– गोण्डा।
02. उप जिलाधिकारी, तरबगंज, जनपद–गोण्डा।
03. जिला खनन अधिकारी, गोण्डा।
04. अपर मुख्य अधिकारी, जिला पंचायत, गोण्डा।
05. थानाध्यक्ष,वजीरगंज, गोण्डा।
06. मुख्य पर्यावरण अधिकारी(वृत्त–6) उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

05/04/2024
क्षेत्रीय अधिकारी

O/C

Annexure II-1

तार : पर्यावरण
GRAM : PARYAVARAN

क्षेत्रीय कार्यालय
Regional Office

फोन एवं फैक्स : 05278-245411
Tele & Fax : 05278-245411
Email-rofaizabad@uppcb.com

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, अयोध्या
UTTAR PRADESH POLLUTION CONTROL BOARD, AYODHYA

सन्दर्भ सं0 Ref. No. : 38/OA No-456/2023/2024

दिनांक : Dated : 09/4/2024

सेवा में,

पुलिस अधीक्षक,
जनपद– गोण्डा।

विषय- माननीय एन0जी0टी0 नई दिल्ली में योजित ओ0ए0 संख्या– 456/2023 राम रंग शुक्ला बनाम स्टेट आफ यू0पी0 एवं अन्य मे पारित आदेश दिनांक 02.04.2024 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक का सन्दर्भ ग्रहण करने का कष्ट करें। उक्त के सम्बन्ध में अवगत कराना है कि माननीय एन0जी0टी0 नई दिल्ली में योजित ओ0ए0 संख्या– 456/2023 राम रंग शुक्ला बनाम स्टेट आफ यू0पी0 एवं अन्य में पारित आदेश दिनांक 02.04.2024 का मुख्य अंश निम्नवत् है–

..... "5. Additional status report addressing siting criteria and compliance status regarding compliance with consent conditions be filed by UPPCB with copies of all relevant documents by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF at least one week before the date hereby fixed.

6. List for further consideration on 25.04.2024.

7. In the meanwhile District Magistrate, Gonda, Uttar Pradesh and Superintendent of Police, Gonda, Uttar Pradesh are directed to ensure that respondent no. 4 brick kiln does not operate till further orders to the contrary.

8. A copy of this order be forwarded to the District Magistrate, Gonda, Uttar Pradesh and Superintendent of Police, Gonda, Uttar Pradesh by email for requisite compliance"..... .....

माननीय अधिकरण के उपरोक्त आदेश में यह निर्देश पारित किये गये है कि प्रतिवादी संख्या 4 उक्त ईट भट्ठे को अग्रिम आदेश तक संचालित नही करेगा।

माननीय अधिकरण के आदेश दिनांक 02.04.2024 के अनुपालन में उक्त ईट भट्ठे का निरीक्षण इस कार्यालय द्वारा दिनांक 09.04.2024 को किया गया। निरीक्षण मे पाया गया कि प्रश्नगत ईट भट्ठे का संचालन वर्तमान भट्ठा सीजन मे प्रारम्भ नही किया गया है। भट्ठे पर न तो कोई कर्मचारी था और न ही ईट की पथाई एवं भट्ठे की फुकाई का कार्य किया जाता पाया गया।

उपरोक्त परिपेक्ष्य में आपसे अनुरोध कि माननीय न्यायालय के उपरोक्त आदेश के अनुपालन हेतु सम्बन्धित को अपने स्तर से निर्देश देना चाहे जिससे कि उक्त ईट भट्ठे का संचालन माननीय न्यायालय के अग्रिम आदेशों तक नही किया जा सके।

संलग्नक: माननीय अधिकरण के उपरोक्त आदेश दिनांक 02.04.2024 की छायाप्रति।

भवदीय

09/04/2024

(डा0 टी0एन0 सिंह)
क्षेत्रीय अधिकारी

प्रतिलिपि:– **निम्नलिखित को माननीय अधिकरण के आदेश के अनुपालन हेतु सादर प्रेषित।**

01. पुलिस अधिक्षक, जनपद– गोण्डा को इस अनुरोध के साथ कि माननीय न्यायालय के उक्त आदेश के अनुपालन में सम्बन्धित थाना अध्यक्ष वजीरगंज, जनपद– गोण्डा को माननीय अधिकरण के उक्त आदेश के अनुपालन हेतु अपने स्तर से निर्देश देना चाहें।
02. उप जिलाधिकारी, तहसील– तरबगंज, गोण्डा को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित।
03. जिला खनन अधिकारी, गोण्डा को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित।
04. अपर मुख्य अधिकारी जिला पंचायत, गोण्डा को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित।
05. थानाध्यक्ष वजीरगंज गोण्डा को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित।
06. मुख्य पर्यावरण अधिकारी(वृत्त–6) उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित।

09/04/2024

क्षेत्रीय अधिकारी